

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
4<sup>th</sup> Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001  
Ph: 23753942, Fax-23753923

**Petition No.194/TT/2020**

Dated: 17.3.2020

To,  
Shri S. S. Raju,  
Senior General Manager (Commercial),  
Power Grid Corporation of India Limited,  
Saudamini, Plot No. 2,  
Sector-29, Gurgaon-122001

**Subject:** Truing up of transmission tariff for 2014-19 period and determination of transmission tariff for 2019-24 period of 5 nos. of assets Transmission System associated with Krishnapatnam UMPP part C1.

**Sir,**

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/beneficiaries, latest by 1.4.2020:-

- I. Reasons for variation in the capital cost as on COD as claimed in the instant petition vis-à-vis as allowed vide order dated 30.12.2015 in Petition No. 27/TT/2014.
- II. Reasons for non-inclusion of 765 kV ICT-I & II bays at Kurnool in O&M cost calculation for 2014-19 period.
- III. Submit Form 5 for the assets covered in the instant petition for 2014-19 and 2019-24 period.
- IV. Submit the details of additional capitalization claimed during 14-19 in the format tabulated below:-

